

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**

(Original Application No. 797 of 2024)

**IN THE MATTER OF:**

**Gautam**

**..... Applicant**


**Versus**

**State of Uttar Pradesh & Ors.**

**..... Respondents**

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**ANUBHAV ANAND ARON, ABHINAV ANAND**

(Advocates for the Respondent No.6)

A-901, Apex Golf Avenue, Sector-1,  
Greater Noida (West), U.P. – 201 306

**Mob:** 9811764256, 9582416270

**Email:** abhinav.legal@gmail.com

Place: **NEW DELHI**

Date: **15/10/25**

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**IN THE MATTER OF:**

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**ADDITIONAL REPLY /RESPONSE FILED BY THE RESPONDENT**

**NO.6 i.e. MEENU PAPER MILLS PVT. LTD.**

**MOST RESPECTFULLY SHEWETH:**

1. That the present Additional Reply/Response has been filed by the Respondent No.6 i.e. Meenu Paper Mills Pvt. Ltd. [hereinafter referred to as the “answering Respondent”]. That the answering Respondent is a company registered under the Companies Act, 1956 having its manufacturing Unit at: 9.5 Km Stone, Bhopa Road, Muzaffarnagar (U.P.) and is engaged in the business of manufacturing & sale of Kraft paper from waste paper /recycled fibre.
2. That on 21.02.2025, the answering Respondent has already filed its Reply in this present Original Application and has also filed several documents along-with the said Reply dated 21.02.2025. That the answering Respondent craves leave & indulgence of this Hon’ble Tribunal that the contents of the said Reply dated 21.02.2025 filed by the answering Respondent and the documents filed along-with the said Reply dated 21.02.2025 may be treated as part & parcel of this present Additional Reply and the same are not repeated herein for the sake of brevity.
3. That this Hon’ble Tribunal, vide Order dated 17.12.2024, appointed Mr. Rahul Khurana (Advocate) as Amicus Curie in the present matter. That

the Ld. Amicus Curie visited the manufacturing units of the answering Respondent on 08.02.2025 and, thereafter, the Ld. Amicus Curie filed his Report on 21.02.2025 before this Hon'ble Court.

4. **EXPLANATIONS W.R.T. THE OBSERVATIONS MADE BY THE LD. AMICUS CURIE IN HIS REPORT DATED 21.02.2025:**

That the Ld. Amicus Curie has visited the unit of the answering Respondent on 08.02.2025 along-with UPPCB officials. That the Ld. Amicus Curie filed a Status Report dated 21.02.2025, which is available on the website of this Hon'ble Tribunal. That the findings w.r.t. the unit of the answering Respondent is contained from Page No. 988 to 1014 of he said Status Report dated 21.02.2025. That a perusal of the said Status Report dated 21.02.2025 filed by the answering Respondent shows that the answering Respondent is a compliant unit. That, however, the Ld. Amicus Cuire at Page No. 988 of his said Status Report observed that there is no Electrostatic Precipitator and only wet scrubbers are used. In this regard it is submitted that the answering Respondent has duly installed SNCR, Cyclonic reactor calcium dosing system, Venturi with activated carbon feeding system followed by Bag Filter as APCS. That, further, there is a proper house-keeping done by the answering Respondent at its boiler area. Photographs showing the house keeping at the boiler area of the answering Respondent are collectively annexed as **Annexure: A (Colly)**.

5. That further, the officials of the Uttar Pradesh Pollution Control Board (UPPCB) [the Respondent No.3 herein] has inspected the manufacturing units of the answering Respondent on 11.07.2025 and, thereafter, filed its Response dated 22.07.2025 before this Hon'ble Tribunal.

6. **ANALYSIS OF THE RESPONSE DATED 22.07.2025 FILED BY THE RESPONDENT NO.3 i.e. UPPCB W.R.T. THE INSPECTION OF THE MANUFACTURING UNIT OF THE ANSWERING RESPONDENT DONE BY THE OFFICIALS OF THE RESPONDENT NO.3 ON 11.07.2025:**

- (a) That the answering Respondent have valid Consolidated CTO & Authorization (Air & Water Act), which is valid till 31.12.2029.
- (b) That the answering Respondent has two borewell. That the answering Respondent have valid NOC for ground water extraction for both of its said borewells, both of which are valid till 26.07.2026.
- (c) That the answering Respondent has a full fledged Effluent Treatment Plant (ETP). That the answering Respondent is Zero Liquid Discharge (ZLD) unit. That at the time of inspection, the answering Respondent found complying with the ZLD condition.
- (d) That PTZ camera installed in ETP area.
- (e) That the answering Respondent has installed one boiler of capacity 40 TPH. That the answering Respondent uses RDF, Agrofuel and Low Sulphur Coal as fuel for its said boiler.
- (f) That the answering Respondent has provided stack of height 45 meter and installed ventury with activated carbon feeding system followed by bag filter as APCS.
- (g) That OCEMS are installed at stack which are connected with CPCB/UPPCB server and found operational.
- (h) That the answering Respondent has submitted the Stack Monitoring Report. That as per the analysis report, the specific parameters were found within the prescribed limits.
- (i) That record of the fly ash generation has been duly maintained by the answering Respondent.
- (j) That approximately 4.5 MT/day fly ash has been generated by the answering Respondent.

- (k) That the answering Respondent has an agreement with a brick kiln, namely, M/s Shiva Brick Supply, Near Village Sandhawali, Muzaffarnagar for disposal of fly ash by using it in making bricks.
  - (l) That record of the plastic waste generation has been duly maintained by the answering Respondent. That average 3.5 MT/day plastic waste has been generated by both the units of the answering Respondent.
  - (m) That the plastic waste generated by the answering Respondent has been supplied to M/s K.K. Duplex & Board Mills, Jansath Road, Muzaffarnagar for use in Waste to Energy plant boiler.
  - (n) That the answering Respondent has valid Hazardous Waste Authorization from UPPCB, which is valid till 31.12.2029.
  - (o) That the answering Respondent has an agreement with TSDF M/s Bharat Oil & Waste Management, Kanpur Dehat (U.P.).
7. That from the afore-mentioned facts, it is clear that the answering Respondent is a compliant unit and is operating its unit with all the necessary permissions, licenses, Consent to Operate and/or No Objection Certificates (NOCs). That the answering Respondent is duly following all the directions /guidelines issued time & again by the statutory authorities and is following all the law which are necessary to operate the industry.

**PRAYERS:**

In the facts and circumstances as stated above, it is therefore, most respectfully prayed that this Hon'ble Tribunal may graciously be pleased to:

- (i) Dismiss the captioned Original Application being O.A. No.797 of 2024 titled as "*Gautam Vs. State of Uttar Pradesh & Ors.*" in as far as it is related with the answering Respondent i.e. Respondent No.6 i.e. Meenu Paper Mills Pvt. Ltd.;

- (ii) Pass such other/further order(s) as this Hon'ble Tribunal may deem fit and proper in the facts & circumstances of the case.

For MEENU PAPER MILLS (P) LTD.

VISHAL SHARMA

Auth. Sign.

**RESPONDENT NO.6**

**THROUGH**



**ANUBHAV ANAND ARON, ABHINAV ANAND**

(Advocates for the Respondent No.6)

A-901, Apex Golf Avenue, Sector-1,  
Greater Noida (West), U.P. – 201 306

**Mob:** 9811764256, 9582416270

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..... Respondents

AFFIDAVIT

I, Vishal Sharma aged about 28 years S/o Sh. Arvind Kumar working as Assistant Accountant with Meenu Paper Mills Pvt. Ltd. having its Unit at: 9.5 Km Stone, Bhopa Road, Muzaffarnagar (U.P.) – 251 001 (the Respondent No.6 herein) do hereby solemnly affirm state as under:-

1. That I am working as Assistant Accountant with Meenu Paper Mills Pvt. Ltd. (the Respondent No.6 herein) and I am well conversant with the facts of the case, as such I am competent to swear this affidavit.
2. That the accompanying Additional Reply/Response has been drafted by my Counsel under my instruction and the content of the same have not been repeated herein for the sake of brevity and the same may kindly be read as part and parcel of the present Affidavit.
3. That I have read and understood the content of the accompanying Additional Reply/Response and present Affidavit and the same are true and correct to my knowledge and nothing material has been concealed there from.

VERIFICATION:

Verified at \_\_\_\_\_ on this \_\_\_\_\_ day of \_\_\_\_\_ 2025 that the contents of the above affidavit are true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefore.

For MEENU PAPER MILLS (P) LTD.

VISHAL SHARMA

Auth. Sign.

For MEENU PAPER MILLS (P) LTD.

VISHAL SHARMA

Auth. Sign.

DEPONENT

PRERNA TYAGI  
NOTARY  
MUZAFFARNAGAR

14 OCT 2025

Vishal Sharma  
I, the undersigned, being duly sworn, depose and say that I have read and understood the contents of the foregoing affidavit and the same are true and correct to my knowledge and belief and nothing material has been concealed therefrom.  
Subscribed and sworn to before me on this \_\_\_\_\_ day of \_\_\_\_\_ 2025 at \_\_\_\_\_  
Notary Public for the State of Uttar Pradesh  
Muzaffarnagar

Identified by

ANNEXURE: A (colly)

1304

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1305

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1306

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## Additional Reply Filed by respondent no.6

1 message

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**Kaushal Sharma** <kaushal90.legal@gmail.com>

Wed, 15 Oct, 2025 at 5:11 pm

To: csup@nic.in, dmmuz@nic.in, ms@uppcb.in, upgwd.in@gmail.com <upgwd.in@gmail.com>, rkhuranalegal@gmail.com <rkhuranalegal@gmail.com>

Sir,

Kindly find the Pdf copy of Additional Reply Filed by respondent no.6 in OA no.797/2024.

Regards

Kaushal Sharma

C/O Abhinav Anand Advocate



**Meenu Paper Mills Pvt. Ltd.pdf**

3.3 MB